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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CONT.CAS(C) 815/2021

ABHAY RATAN BAUDDH Petitioner

Through: Mr. Manan Aggarwal, Advocate.

versus

RENUKA KUMAR Respondent

Through: Mr. Chetan Sharma, ASG with Mr. Jivesh Kumar Tiwari, SPC, Mr. Vinay Yadav, Mr. Akshay Gadeock, Ms. Sahaj Garg, Mr. Amit Gupta and Mr. Rishav Dubey, Advocates.

CORAM:

HON'BLE MR. JUSTICE NAJMI WAZIRI

ORDER

% **09.02.2022**

The hearing was conducted through video conferencing.

1. The National Commission for Minorities is to have seven members, including the Chairperson. Pursuant to this court's order dated 02.12.2021, six positions were filled up. However, on 01.02.2022, the Chairperson of the Commission resigned and later one more vacancy arose on account of the completion of the tenure of a member. As of today, there are three vacant positions.
2. The learned Additional Solicitor General submits that because of the Model Code of Conduct apropos the elections to the five State legislative assemblies, appointments have been deferred. He submits that immediately upon the lifting of the Model Code of Conduct, the Government will expeditiously fill up the vacant positions. It is hoped

that the matter will be considered in the right earnest with absolute promptitude by the next date.

3. Renotify on 28.04.2022.
4. The order be uploaded on the website forthwith.

FEBRUARY 9, 2022
SS

NAJMI WAZIRI, J